

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1377 OF 2019 IN DFR NO. 2105 OF 2019
& IA NO. 924 OF 2019

Dated : 30th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

CLC Industries Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Tushar Srivastava
Ms. Soumya Singh

Counsel for the Respondent(s) :

ORDER

IA No. 1377 of 2019

(Application for condonation of delay in refiling appeal)

For the reasons set out in the application, delay of 57 days in refiling the appeal is condoned.

Application is disposed of.

IA No. 924 of 2019 IN
DFR NO. 2105 OF 2019

Issue notice to the respondents in IA for condonation of delay and main appeal. Dasti, in addition, is permitted.

List the matter on **01.10.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson